



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs,
Civil Secretariat Jammu/Srinagar.

Notification

Srinagar, the 22nd May, 2019

SRO 318 :- In exercise of the powers conferred by sub-section (1) of section 12 of the code of Criminal Procedure, Samvat, 1989, the Government hereby appoint Shri. Ghulam Nabi, Naib Tehsildar Mahu Mangit to be the Executive Magistrate of the 1st Class, who shall exercise all the powers of Executive Magistrate 1st Class within the territorial jurisdiction of Nibat Mahu Mangit.

By order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government,
Department of Law, Justice & PA

NO:- LD(P)2007/Ramban

Dated 22-05-2019

Copy to the :-

1. Commissioner/Secretary to the Government, Revenue Department
2. Divisional Commissioner, Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Deputy commissioner, Ramban.
5. Additional District Magistrate, Ramban. This is in reference to your letter No. ADMR/714 dated 15.05.2019.
6. General Manager, Government Press, Jammu for publication in the extra ordinary issue of the Government Gazettee.
7. SRO section, Department of Law, Justice and Parliamentary Affairs. (W 7.9 C)
8. Concerned fire

(Khursheed Ahmed Bhat)

Deputy Legal Remembrancer

Department of Law, Justice and PA